

## **Rejection of applications for certificate of registration**

**January 22, 2002**

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for certificate of registration submitted by the following non-banking financial companies:

<b>Name of the Company</b>	<b>Rejected on</b>
1. M/s. Incan Investments and Leasing Ltd., 3/8, Vishwas Khand, Gomti Nagar, Lucknow, Uttar Pradesh	January 17, 2002
2. M/s. Hindustan Hire Purchase Ltd., I. T. I. Chaurah, Farrukabad (U. P.)	January 17, 2002

As such, the above companies cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934. The companies have also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45 MB(2) of the Reserve Bank of India Act, 1934.

**Ajit Prasad  
Manager**

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